

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
COURT-I
(through hybrid mode)

Item No. 101

C.P.(IB)/215(CH)2022

IN THE MATTER OF:

Sanjay Gupta, PG, Supreme Tex Mart Ltd.

...Petitioner

Under Section: 94, IBC 2016

Order delivered on 11.01.2024

CORAM:

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

SH. L.N. GUPTA
HON'BLE MEMBER (T)

PRESENT:

For the Petitioner

: Ms. Divya Sharma, Advocate

ORDER

It is stated by learned counsel for the Petitioner that she wants to move an application for change of RP who has been appointed vide order dated 17.02.2023. However, till today, no report has been filed by RP taking the plea that the Petitioner is not cooperating, he has sent this communication to the Assistant Registrar of this Bench on 11.07.2023 and also email dated 09.07.2023 vide Diary No. 203A dated 11.07.2023 which is recorded in the last order. In these circumstances, no ground is made out for a change of RP as it is a case of non-cooperation on the part of the petitioner. Thus, the petitioner is directed to either cooperate with RP or ask him to come present before this Bench to explain the entire scenario. It will be the last opportunity failing which the petition under Section 94, IBC 2016 will be dismissed. List on 06.02.2024.

Sd/-
(L.N. GUPTA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti